

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref: O.M No.GAD-GAD/463/2021-09-GAD dated 12.11.2021

**GOVERNMENT ORDER NO:- 5292-JK (LD ) of 2021**

**DATED:- 16 - 11 - 2021**

Sanction is hereby accorded to the appointment of Officer's of General Administration Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases including contempt petition, if any, indicated against each pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 16.11.2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to Government, General Administration Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
(Khursheed Ahmad Bhat)

Additional Secretary to Government

**Annexure to the Government Order No.5292-JK(LD) of 2021 dated 16.11.2021**

| <b>S.No</b> | <b>Title of the case</b>  | <b>OIC</b>  |
|-------------|---|---|
| 1           | CRMC No. 29/2016 titled Kumar Avinav V/s Union of India & Ors                       | <b>Mr. Shakeeb Arsallan, Under Secretary to Government, GAD</b> |
| 2           | CRMC No. 63/2018 titled Tanveer Ahmad Mir & Anr V/s Union of Inida and Ors          |   |
| 3           | CRMC No. 64/2018 titled major S Yuvaraj and Ors V/s Union of India and ors          |   |
| 4           | CRMC No. 106/2018 and 217/2018 Avinash Kumar V/s Union of India and Ors             |   |
| 5           | CRMC No. 216/2018 and 217/2018 titled Mohd Prakash Sharma Vs Union of India and Ors |   |
| 6           | OWP No. 990/2018 titled major Rohit Kadian V/s Union of India and Ors               |   |
| 7           | CRMC No. 184/2017 titled Zaheer Abbas Bhatti and Ors V/s Union of India and Ors     |   |

  
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